GOVERNMENT OF INDIA MINISTRY OF EDUCATION DEPARTMENT OF SCHOOL EDUCATION AND LITERACY

LOK SABHA UNSTARRED QUESTION NO-1733

ANSWERED ON - 31/07/2023

ANNUAL AUDIT REPORTS OF DEPARTMENT OF SCHOOL EDUCATION & LITERACY

1733. SHRI LAVU SRI KRISHNA DEVARAYALU:

Will the Minister of EDUCATION be pleased to state:

- (a) whether the Department of School Education and Literacy has released annual audit reports from the fiscal year 2016-17 onwards;
- (b) if so, the details thereof and if not, the reasons therefor;
- (c) whether the Government has directed the States and Union Territories to release annual audit reports from the fiscal year 2016-17 onwards;
- (d) if so, the details thereof and if not, the reasons therefor;
- (e) whether the Department of School Education and Literacy has maintained a record of the annual audit reports of the States and Union Territories from the fiscal year 2016-17 onwards on its website; and
- (f) if so, the details thereof and if not, the reasons therefor?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION

(SMT. ANNPURNA DEVI)

(a) & (b): The Department of School Education & Literacy is implementing various Centrally Sponsored Schemes and the Annual Work Plan and Budget of each State/UT is approved by Project Approval Board under the Chairpersonship of Secretary (School Education & Literacy), Ministry of Education. The approved amount of Central Share was earlier released by Central/State Government directly to State Implementing Society for implementation of different activities under their respective schemes of the department However from 2014-15, the central share of Government of India is being released to the State treasury. After the receipt of the central share, State Governments/Union Territories further release funds to the respective State Nodal Agencies (SNA) along with the proportionate state share. As the funds were being released to the States/UTs, the Department had sought clarification from the Ministry of Finance whether Annual Reports and Audited Accounts are required to be laid on the table of the Houses of the Parliament or to the

concerned State Legislative Assembly. Department of Expenditure had clarified vide their OM dated 18.8.2016 that the execution of such schemes, including, financial sanctions, audit, and accounting is within the domain of States/UTs and the Audited Accounts are to be laid before the State or UT Assembly. Accordingly States/UTs have been directed to submit their Audit Reports in their respective State Assemblies and submit their Annual Reports to this department for laying in both the Houses of the Parliament. However, UTs without legislature are to submit their Annual Reports and Audit Reports for laying in both the Houses of the Parliament.

The Annual Reports and Audited accounts of Autonomous Organizations are required to be laid down on the Table of both the Houses of the Parliament in terms of Rule 242(2) (iv) (a) of the General Financial Rules (GFR) 2017.

(c) to (f): In compliance to the clarification of the Department of Expenditure regarding laying of Annual Reports and Audit Reports, the States/UTs have been directed to submit their Audit Reports in their respective State/UT Assemblies. Accordingly the States/UTs are laying their Annual Audited Reports in their respective Assemblies and submitting their Annual Reports to this department for laying in both the Houses of the Parliament. UTs without legislature are submitting their Annual Reports and Audit Reports for laying in both the Houses of the Parliament.
